

ANNEXURE – A

FORMAT OF DECLARATION OF ASSETS
OF HON'BLE MR.JUSTICE TEJINDER SINGH
DHINDSA, HIS SPOUSE AND DEPENDENTS
AS ON 2.7.2013.

<i>1</i>	<i>All immovable properties held individually or jointly</i>	<i>Description & Location</i>	<i>Remarks if any/year of acquisition</i>
1.1	Self	House No.123, Sector 8-A, Chandigarh	Acquired in the year 2011 by way of transfer of 100% ownership rights held by father Shri Joginder Singh Dhindsa in pursuance to a registered transfer deed dated 28.11.2011. Plot was purchased by father in the year 1961 and construction raised thereupon in the years 1962-63. Renovated/re-built in 2008-09.
		1/3 rd share in respect of SCO No.2911-12, Sector 22-C, Chandigarh fully built-up i.e. Basement, Ground, First and Second floor and rented out.	1/3 rd share acquired by transfer of lease hold rights held by father Shri Joginder Singh Dhindsa in pursuance to lease rights transfer deed dated 3.1.2012. The SCO site was purchased in auction by father/family members in the year 1976 and construction raised thereupon in the years 1977-78.
		1/3 rd share in SCF 86, Phase VII, SAS Nagar Mohali comprising of Basement, Ground, First and Second floor and rented out.	Acquired in the year 1985 in auction. Construction of Basement and Ground floor made in the year 1985 itself. First floor constructed in 1996 and Second floor constructed in the year 2001.
		50% share in three bedroom apartment at Navbahar, Simla.	Acquired in the year 2006
		Two bedroom flat in Silver City, Zirakpur	Acquired in the year 2007
1.2	Spouse	5 Kanals land at village Fatehpur, Tehsil Kharar, District SAS Nagar.	Originally purchased 15 kanals land in March 2010, out of which 10 kanals sold in May, 2013.

1.3	Dependent Kanchan(daughter)	150 sq.yards plot in Sukhna Enclave, Block C, Kansal. 250 sq.yards plot in Sukhna Enclave, Block C, Kansal. 40% share in SCF No.36, Phase IX, Mohali	Purchased in March 2010 Purchased in September 2010 Acquired in May, 2013. Source of funds: i) Mother gifted entire sale proceeds of 10 kanals land, village Fatehpur, Tehsil Kharar, District SAS Nagar. ii) Funds given by father, paternal grand-father/grand-mother. iii) loan raised to the extent of Rs.8 lacs.
2	Details of Motor Vehicles	Make/Year	Remarks if any/year of acquisition
2.1	Self	Toyota Fortuner SUV	2010 (Disposed of in February, 2012)
		Hyundai I-20 Car	May, 2011
3	Ornaments & other valuables	Approximate Weight	Total Remarks, if any
3.1	Self	40 grams gold (one karha and one ring) One Rolex watch	Acquired in the year 2008
3.2	Spouse	Gold jewellery weighing approximately 1100 grams including bangles, one Polki set, one kundan set, one diamond and pearl set, one diamond and ruby set, two kundan bracelets, three pearl bracelets, six diamond rings, 10 pair earrings	Partly comprised of Istridhan at the time of marriage in the year 1986 and purchased in subsequent years
3.3	Dependents Kanchan(daughter)	Gold ornaments weighing approximately 400 grams	
4	Bank Deposits, Fixed Deposits, Shares/Public Provident Fund, General Provident Fund, Debentures/ Mutual Funds etc.	Description & Value	

4.1	Self	GPF	Rs.5,27,033/- (upto June, 2013) (without interest)
		Bank Deposit	Rs.7.50 lacs (approx)
		Investments in equity based mutual funds/Tax Related Schemes of HDFC, Reliance, Birla Sunlife, Tata, DSP Black-rock, Fidelity, Franklin Templeton/Life Insurance Policy with LIC	Rs.28 lacs (approx) (Such investments have been made spread over the period 2002 till 2011).
4.2	Spouse	Bank Deposit	Rs.2.50 lacs (approx)
		Investments in equity based mutual funds i.e. HDFC, Reliance, DSP Black-rock	Rs.7.30 lacs (approx) (Such investment has been made through SIP (Systematic Investment Plan) starting from 2008 onwards).

Place: Chandigarh
Dated: 3.7.2013

Sd/-
Signature of the Hon'ble Judge